

F. No. J-11014/6/2024-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi
Dated the 26th December, 2024

ORDER

The President is pleased to extend the terms of following Advocates as Deputy Solicitor General of India for conducting Central Government litigation before the respective High Courts / Benches of High Courts, as shown in the table below, for a further **period of one year** with effect from the dates mentioned against each under column-V, or until further orders, whichever is earlier:

Extension of terms

DEPUTY SOLICITOR GENERAL OF INDIA

Sl. No.	Name of Advocate	Name of High Court / Bench of High Court	Earlier order of engagement	Term extended with effect from
I	II	III	IV	V
1.	Shri Vishal Sharma	High Court of Jammu & Kashmir at Jammu	J-11014/1/2017-Judicial (Part-1) dated 03.01.2019 to be read with No. J-11014/6/2020-Judicial dated 02.02.2022	03.01.2025
2.	Shri Dhiraj Trivedi	High Court of Calcutta (PB) at Kolkata	J-11014/5/2020-Judicial dated 13.01.2022	13.01.2025
3.	Shri Nandesh S. Deshpande	High Court of Bombay, Nagpur Bench	J-11014/2/2020-Judicial dated 19.01.2022	19.01.2025
4.	Shri Prashant Pallav	High Court of Jharkhand	J-11014/6/2020-Judicial dated 11.02.2022	11.02.2025
5.	Shri Khomdram Samarjit Singh	High Court of Manipur	J-11014/2/2020-Judicial dated 08.11.2021	08.11.2024

2. The engagement and professional fee of the aforesaid Advocates will be governed by the terms and conditions contained in this Department's O.M. No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.



(M. C. Prusty)
Senior Government Advocate

F. No. J-11014/6/2024-Judicial

Dated: 26.12.2024

Copy (through email) to :-

1. PS to Hon'ble MoS (I/C) L&J.
2. PSO to Law Secretary/All the Additional Secretaries and Joint Secretaries in the main secretariat of DoLA.
3. The Addl. SGIs in High Court of Calcutta and High Court of Bombay.
4. The In-charge, Branch Secretariats at Kolkata and Mumbai.
5. All the five Dy. SGIs, as above.
6. The Cash (LA) Section for continuing payment of retainership fee to five Dy. SGIs above for the period extended as above.
7. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
8. To upload on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under the link 'Orders related to empanelment of Advocates for Union of India'.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Office/Spare copies.

K. Gaurva
26.12.2024

(Kumar Gaurva)
Section Officer (Judicial)
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Email: judicial-dla@nic.in

F. No. J-11014/2/2020-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 8 November, 2021

ORDER

The President is pleased to accept the resignation of Shri **Vineet Dhandra**, Assistant Solicitor General of India for the High Court of Rajasthan, Jaipur Bench with effect from the date of this order, consequently, his name occurring in this Department's earlier Order No. J-11014/5/2020-Judicial(Part-1) dated 18.08.2021 in the table under para 1 therein at serial number 2, stands deleted. The President is also pleased to engage following two Advocates as Assistant Solicitors General of India for the High Court/Bench of High Court, as shown in the table below, for a period of three years or until further orders, whichever is earlier:

ASSISTANT SOLICITOR GENERAL OF INDIA

Sl. No.	Name of Advocate (Shri)	Contact details	Enrollment No.
HIGH COURT OF RAJASTHAN, JAIPUR BENCH			
1.	Basant Singh Chhaba	"GAU DHAMO", A-95, Jyoti Path, Behind Civil Lines Metro Station, Civil Lines, Jaipur-302006, Rajasthan Mob: 9414312712 Tel: 0141-2229688 FAX: 0141-2229689 Email: Lrbcs@yahoo.co.in	R/155/1995
HIGH COURT OF MANIPUR			
2.	Khomdram Samarjit Singh	Off. & Res. : Haobam Marak Irom Leikai, Imphal West, Manipur, Pin-795001 Mob: 9862009051, 8787758022 Email: k_samarjit@yahoo.com Samaritans1234@gmail.com	787/1999/BCM-362 of 2015



3. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

4. Hindi version of this order will follow.



(R. K. Srivastava)
Joint Secretary & Legal Adviser

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General of India/PS to Solicitor General of India/PS to all Addl. Solicitors General of India.
3. All Assistant Solicitors General of India in various High Courts.
4. The Registrar, High Court of Rajasthan, Jaipur Bench at Jaipur.
5. The Registrar, High Court of Manipur at Imphal.
6. Both the Asst. SGIs figuring in the table under para 1 above with request to send their Bank Account details etc. to Cash (LA) Section in this Department for the purpose of payment of monthly retainership fee.
7. The Cash (LA) Section, w. r. t. payment of retainership fee to two Asst. SGIs figuring in the table under para 1 above w.e.f. the date of this order and to stop payment of retainership fee to Shri Vineet Dhanda, ex-Asst. SGI with effect from the date of this order.
8. Shri Vineet Dhanda, Advocate with request to return all the briefs/case files pertaining to Union of India with him, if any, to concerned Incharge litigation i.e. Ld. Additional Solicitor General of India, High Court of Rajasthan.
9. The Pay & Account Office, Department of Legal Affairs, New Delhi.
10. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
11. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section'.
12. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)
Section Officer (Judicial)
Tel. 011-23384945
Email: judicial-dla@nic.in

F. No. J-11014/6/2020-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 11th February, 2022

ORDER

The President is pleased to **engage** Shri Prashant Pallav, Advocate as Assistant Solicitor General of India for the High Court of Jharkhand, as mentioned below, for a period of three years with effect from the date of this order or until further orders, whichever is earlier and to **discontinue** the term of present Assistant Solicitor General of India for High Court of Jharkhand, Shri Rajiv Sinha:

High Court of Jharkhand
Assistant Solicitor General of India

Name of Advocate (Shri)	Contact details	Enrollment No.
Prashant Pallav	403/C, Mohan Marketing Complex, near Argora, Chowk, Ranchi-2, Jharkhand Mob: 9470307609, 9835582940 Email: prashantpallav.10@gmail.com	1469/2001 (Jharkhand High Court)

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(R. K. Srivastava)
Joint Secretary & Legal Adviser

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General of India/PS to Solicitor General of India/PS to all Addl. Solicitors General of India.
3. All Assistant Solicitors General of India in various High Courts.
4. The Registrar, High Court of ~~Jharkhand~~ at Ranchi.
5. The Cash (LA) Section, w. r. t. payment of retainership fee to Shri Prashant Pallav, Asst. SGI as above and to stop retainership fee to Shri Rajiv Sinha, Advocate (ex-Asst. SGI) both with w.e.f. the date of this order.
6. Shri Rajiv Sinha, Advocate, 203, Shree Tower, Kadru Main Road, Ranchi-834002 with request to immediately hand over all the case files etc. pertaining to Central Govt. litigations with him to Shri Prashant Pallav, Asst. SGI.
7. The Pay & Account Office, Department of Legal Affairs, New Delhi.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section'.
10. Guard File/Judicial Section with 5 spare copies.


(L. C. Dabaria)
Assistant Legal Adviser (Judicial)
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Email: judicial-dla@nic.in

F. No. J-11014/2/2020-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 19th January, 2022

ORDER

In supersession of this Department's earlier Order No. J-11014/1/2020-Judicial dated 30.04.2020 regarding extension of term of Shri Ulhas Manohar Aurangabadkar, Advocate as Assistant Solicitor General of India for High Court of Bombay, Nagpur Bench, the President is pleased to engage **Shri Nandesh S. Deshpande**, Advocate as Assistant Solicitor General of India for the High Court of Bombay, Nagpur Bench, as mentioned below, for a period of three years with effect from the date of this order or until further orders, whichever is earlier:

HIGH COURT OF BOMBAY, NAGPUR BENCH
ASSISTANT SOLICITOR GENERAL OF INDIA

Name of Advocate (Shri)	Contact details	Enrl. No.
Nandesh S. Deshpande	Residence & Office: 150, Ganesh Nagar, Nagpur-9, Maharashtra Mob: 9422803699 Tel: 2754358 Email: nandesh.d@gmail.com	MAH/912/1998

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(R. K. Srivastava)

Joint Secretary & Legal Adviser

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General of India/PS to Solicitor General of India/PS to all Addl. Solicitors General of India.
3. All Assistant Solicitors General of India in various High Courts.
4. The Registrar, High Court of Bombay, Nagpur Bench at Nagpur (Maharashtra).
5. In-charge, Branch Secretariat, Mumbai.
6. Shri Nandesh S. Deshpande, Asst. SGI as above with request to send his Bank account details etc. to Cash (LA) Section of this Department for the purpose of payment of monthly retainership fee.
7. Shri Ulhas Manohar Aurangabadkar, Advocate, 251, Govind Niwas, Canal Road, Dharampeth, Nagpur-10 with request to hand over all the case files etc. with him to Shri Nandesh S. Deshpande, Asst. SGI.
8. The Cash (LA) Section, w. r. t. payment of retainership fee to Shri Nandesh S. Deshpande, Asst. SGI and to stop retainership fee of Shri Ulhas Manohar Aurangabadkar, Advocate (ex-Asst. SGI) both w.e.f. the date of this order.
9. The Pay & Account Office, Department of Legal Affairs, New Delhi.
10. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
11. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section'.
12. Guard File/Judicial Section with 5 spare copies.


(D. Srinivas)
Section Officer (Judicial)
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F. No. J-11014/5/2020-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 13th January, 2022

ORDER

The President is pleased to engage following two Advocates as Assistant Solicitors General of India for the High Court of Calcutta (PB) at Kolkata, as shown in the table below, for a period of three years with effect from the date of this order or until further orders, whichever is earlier:

High Court of Calcutta (PB) At Kolkata
Assistant Solicitors General of India

Sl. No.	Name of Advocate (S/Shri)	Contact details	Enrollment No.
1.	Dhiraj Kumar Trivedi (Dhiraj Trivedi)	Res: "Trivedi Bhawan", 25A, Chittaranjan Avenue, Kolkata- 700001, West Bengal Off: 1B, Old Post Office Street, 1 st Floor, Kolkata-700001, West Bengal Mob: 9831128150 Email: dhirajtrivedi@gmail.com	WB/1063/1998
2.	Billwadal Bhattacharyya	Res. & Chamber: 1, Hara Prasad Shastri Sarani, New Alipore, Block-B, Kolkata-700053 Mob: 9831011379 Email: billwadal@gmail.com	WB/1021/2004

3. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

4. Hindi version of this order will follow.



(R. K. Srivastava)
Joint Secretary & Legal Adviser

*OLC
issued
13/01/2022*

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General of India/PS to Solicitor General of India/PS to all Addl. Solicitors General of India.
3. All Assistant Solicitors General of India in various High Courts.
4. The Registrar, High Court of Calcutta (PB) at Kolkata.
5. The Incharge, Branch Secretariat at Kolkata.
6. Both the Asst. SGIs figuring in the table under para 1 above with request to send their Bank Account details etc. to Cash (LA) Section in this Department for the purpose of payment of monthly retainership fee.
7. The Cash (LA) Section, w. r. t. payment of retainership fee to two Asst. SGIs figuring in the table under para 1 above w.e.f. the date of this order.
8. The Pay & Account Office, Department of Legal Affairs, New Delhi.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section'.
11. Office/spare copies.



(L. C. Dabaria)
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F. No. J-11014/1/2017-Judicial (Part-1)
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 3rd January, 2019

ORDER

The President is pleased to engage **Shri Vishal Sharma**, Advocate as Assistant Solicitor General of India for the High Court of Jammu & Kashmir at Jammu, as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:

HIGH COURT OF JAMMU & KASHMIR AT JAMMU
Assistant Solicitor General of India

Name (Shri)	Contact details	Enrollment No.
Vishal Sharma	H. No. 45, Lane No. 1, Garden Avenue, Near Govt. Guest House, Jammu-180016. Mob: 09419181558 Tel. 0191-2503422 Email: vishalsharma.jk@gmail.com	1874-A/1999 (with Bar Council of J&K)

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

4. Hindi version of this order will follow.



(S. R. Mishra)
Additional Secretary

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General of India/PS to Solicitor General of India/PS to all Addl. Solicitors General of India.
3. All Assistant Solicitors General of India in various High Courts.
4. Registrar, High Court of Jammu & Kashmir at Jammu.
5. Shri Vishal Sharma, Asst. SGI as above.
6. The Cash (LA) Section, w. r. t. payment of retainership fee to the above Asst. SGI w.e.f. the date of this order.
7. The Pay & Account Office, Department of Legal Affairs, New Delhi.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled counsel' for the information of all concerned.
10. Guard File/Judicial Section with 5 spare copies.


for Section Officer (Judicial)
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F. No. J-11014/6/2020-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 2nd February, 2022

ORDER

With reference to this Department's earlier Order No. J-11014/1/2017-Judicial (Part-1) dated 03.01.2019 regarding engagement of **Shri Vishal Sharma**, Advocate as Assistant Solicitor General of India for the High Court of Jammu & Kashmir at Jammu, the President is pleased to **extend** his term beyond the date of expiry of his earlier term i.e. **02.01.2022**, as mentioned below, for a further period of three years or until further orders, whichever is earlier:

High Court of Jammu & Kashmir at Jammu
Assistant Solicitor General of India
(Extension of term)

Name of Advocate (Shri)	Contact details	Enrollment No.
Vishal Sharma	H. No. 45, Lane No. 1, Garden Avenue, Near Government Guest House, Jammu-180016 Mob: 9419181558 Tel: 0191-2503422 Email: vishalsharma.jk@gmail.com	1874-A/1999 (with Bar Council of J&K)

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(R. K. Srivastava)
Joint Secretary & Legal Adviser

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General of India/PS to Solicitor General of India/PS to all Addl. Solicitors General of India.
3. All Assistant Solicitors General of India in various High Courts.
4. The Registrar, High Court of Jammu & Kashmir at Jammu.
5. The Cash (LA) Section, w. r. t. payment of retainership fee to above Asst. SGI w.e.f. 03.01.2022.
6. The Pay & Account Office, Department of Legal Affairs, New Delhi.
7. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
8. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section'.
9. Guard File/Judicial Section with 5 spare copies.


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